

LIR No. 9640/2016  
Rajkumari vs M/s S D Fabric

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for appearance of workman before  
the Court.

Issue fresh Court notice to the workman to appear  
before the Court on **06.11.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 495/2017  
Ramasheesh vs M/s App Ki Society

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for awaiting corrigendum.

Matter stands adjourned for awaiting corrigendum on

**06.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 873/2017  
Vinod Kumar vs M/s Hotel Rockland Ltd.

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for moving application for amendment in the reference before the Labour Commissioner Office.

Matter stands adjourned for purpose fixed on  
**29.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 1796/2018

Sushil Kumar vs M/s Xalta Food and Beverages Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Ms Deepika Raghav, AR for the management.

Matter is taken up through VC as AR for the management submitted that she is not in a position to attend physical court.

Matter is fixed for service of management.

It is submitted by AR for the management that Company is under liquidation.

AR of the management is directed to file appropriate application regarding this on official email ID by the next date of hearing.

Be put up on **10.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.1801/2018

Surender Kumar vs M/s Xalta Food and Beverages Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Ms Deepika Raghav, AR for the management.

Matter is taken up through VC as AR for the management submitted that she is not in a position to attend physical court.

Matter is fixed for service of management.

It is submitted by AR for the management that Company is under liquidation.

AR of the management is directed to file appropriate application regarding this on official email ID by the next date of hearing.

Be put up on **10.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.1831/2018

Akash Deep vs M/s Xalta Food and Beverages Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Ms Deepika Raghav, AR for the management.

Matter is taken up through VC as AR for the management submitted that she is not in a position to attend physical court.

Matter is fixed for service of management.

It is submitted by AR for the management that Company is under liquidation.

AR of the management is directed to file appropriate application regarding this on official email ID by the next date of hearing.

Be put up on **10.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 1833/2018

Sushil Kumar vs M/s Xalta Food and Beverages Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Ms Deepika Raghav, AR for the management.

Matter is taken up through VC as AR for the management submitted that she is not in a position to attend physical court.

Matter is fixed for service of management.

It is submitted by AR for the management that Company is under liquidation.

AR of the management is directed to file appropriate application regarding this on official email ID by the next date of hearing.

Be put up on **10.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 1837/2018

Surender Kumar vs M/s Xalta Food and Beverages Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Ms Deepika Raghav, AR for the management.

Matter is taken up through VC as AR for the management submitted that she is not in a position to attend physical court.

Matter is fixed for service of management.

It is submitted by AR for the management that Company is under liquidation.

AR of the management is directed to file appropriate application regarding this on official email ID by the next date of hearing.

Be put up on **10.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.3921/2018  
Anant Kumar vs Hyper City Retail India Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Shri S K Tiwari, AR for the management No. 3.

The matter is fixed for filing of WS by management no. 3 and service of management No. 1 and 2.

AR for the management is directed to file WS on official email ID by the next date of hearing.

Issue fresh notice of statement of claim to management No. 1 and 2 on filing of PF by the workman, which is returnable before the Court by the next date of hearing.

Matter stands adjourned for filing of WS by the management No. 3 and service of management No. 1 and 2 on **11.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.39/2019

Vijay Nudiyal vs M/s Delhi Golf Club Ltd.

28.09.2020

Present : Shri Ajit Singh, AR for the workman.  
Shri Rakesh Sharma, AR for the management No. 1.  
Shri Divansh Gandhi, AR for the management No. 2.

Shri Ajit Singh, AR for the workman appeared through VC.

It is submitted by AR for the management that matter has already been settled between the parties and they have already given full and final payment to the workman by way of cheque which has already been encashed.

Separate statement of AR for the management recorded.

AR for the workman submits that he is not aware about any settlement with the management and prays for adjournment.

At request, matter stands adjourned on **30.09.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 40/2019  
Shyam Singh vs M/s Delhi Golf Club Ltd.

28.09.2020

Present : Shri Ajit Singh, AR for the workman.  
Shri Rakesh Sharma, AR for the management No. 1.  
Shri Divansh Gandhi, AR for the management No. 2.

Shri Ajit Singh, AR for the workman appeared through  
VC.

It is submitted by AR for the management that matter  
has already been settled between the parties and they have  
already given full and final payment to the workman by way of  
cheque which has already been encashed.

Separate statement of AR for the management  
recorded.

AR for the workman submits that he is not aware  
about any settlement with the management and prays for  
adjournment.

At request, matter stands adjourned on **30.09.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 43/2019  
Dinesh Ram vs M/s Delhi Golf Club Ltd.

28.09.2020

Present : Shri Ajit Singh, AR for the workman.  
Shri Rakesh Sharma, AR for the management No. 1.  
Shri Divansh Gandhi, AR for the management No. 2.

Shri Ajit Singh, AR for the workman appeared through  
VC.

It is submitted by AR for the management that matter  
has already been settled between the parties and they have  
already given full and final payment to the workman by way of  
cheque which has already been encashed.

Separate statement of AR for the management  
recorded.

AR for the workman submits that he is not aware  
about any settlement with the management and prays for  
adjournment.

At request, matter stands adjourned on **30.09.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 719/2019  
Ved Prakash vs M/s Shivansh General Store

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for service of notice to the management.

Issue fresh notice of statement of claim to the management on filing of PF by the workman, which is returnable before the Court on **21.11.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

Misc. DJ No. 62/20

Avnish Kumar Pandey vs M/s Pro Interactive services India Pvt. Ltd.

28.09.2020

Present : None for the workman.  
Shri Niranjana Kishore Prasad, AR for the  
management/applicant.

An application filed on behalf of the management under Rule 22 of the Industrial Tribunal Rule for setting aside the ex-parte award dated 25.09.2019.

Notice of the application be issued to the other party. Dasti be given to the AR for the management, to be served to the other party today itself.

Be put up on **30.09.2020 through VC.**

File be called from the record room for dated fixed.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.2381/2016

Dhiru Kumar vs M/s Network Capital Network Stock Broking Ltd.

28.09.2020

Present : None for the workman.  
Ms Deepika Acharya, AR for the management through  
VC.

The matter is fixed for WE.

At request, matter stands adjourned for WE on  
**19.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LC No. 2360/2016  
Deepak Khanna vs M/s Janki Prasad Motors

28.09.2020

Present : None for the workman.  
Shri Vikas Bhatia, AR for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on  
**14.12.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LC No. 2361/2016  
Guddu vs M/s Janki Prasad Motors

28.09.2020

Present : None for the workman.  
Shri Vikas Bhatia, AR for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on  
**14.12.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIRC No.2363/2016  
Tasleem vs M/s Janki Prasad Motors

28.09.2020

Present : None for the workman.  
Shri Vikas Bhatia, AR for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on  
**14.12.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LC No.3397/2016  
Suneel Singh vs M/s Guddu Stamping Factory

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for WE.

At request, matter stands adjourned for WE on  
**19.12.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 44/2016  
Desh Raj vs delhi Jal Board

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for ME.

Matter stands adjourned for ME on **02.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 4660/2016

Jai Prakash Bhardwaj vs M/s ITC Maruyya Sherton Hotel Tower

28.09.2020

Present : Ms Rajni Suchitra , Proxy AR for Shri S R Parashar, AR  
for the workman.  
Shri Gulshan Chawla, AR for the management.

The matter is fixed for ME.

At request of both the parties, matter stands  
adjourned for ME on **02.11.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

LC No. 2362/2016  
Manoj Kumar vs M/s Janki Prasad Motors

28.09.2020

Present : None for the workman.  
Shri Vikas Bhatia, AR for the management.

The matter is fixed for ME.

At request, matter stands adjourned for ME on  
**14.12.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LCA No. 740/2016

Satyapal Singh Dhama vs M/s Anuvrat Mahasamiti

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for ME.

Matter stands adjourned for ME on **23.11.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LID No. 385/2016  
D N Singh vs Hotel The Oberoi

28.09.2020

Present : Shri Tribhuvan, AR for the workman.  
None for the management.

The matter is fixed for arguments on preliminary issue.

Both the parties are directed to file written submissions on official email ID.

At request, matter stands adjourned for filing of written submissions / arguments on preliminary issue on **14.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 3832/2016

Ravinder Gounda vs M/s Manava Bharti India International School

28.09.2020

Present : None for the workman.  
Shri R K Vats, AR for the management.

The matter is fixed for arguments on inquiry issue.

It is submitted by AR for the management that written submissions had already been filed on behalf of both the parties.

At request of AR for the management, matter stands adjourned for clarifications/arguments on inquiry issue on **29.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LC No. 1862/2016  
Babu Ram vs DTC

28.09.2020

Present : None for the workman.  
Shri Vishal, Dealing Assistant from management.

The matter is fixed for arguments on inquiry issue.

Workman is directed to file written submission by the next date of hearing.

Matter stands adjourned for filing of written submission on behalf of the workman and arguments on **22.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 177/2017  
Udayraj vs M/s Cafe Coffee Day

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for final arguments.

Matter stands adjourned for final arguments on

VEENA RANI  
POLC/RADC  
28.09.2020

LC No. 763/2016  
Rajender Singh vs DTC

28.09.2020

Present : None for the workman.  
Shri Komal Sharma, Dealing Assistant from  
management.

The matter is fixed for arguments on inquiry issue.

Workman is directed to file written submission by the  
next date of hearing.

Matter stands adjourned for filing of written  
submission on behalf of the workman and arguments on  
**22.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 2033/2016  
Rohit vs The Engineer In Chief PWD

28.09.2020

Present : Shri Satish Kumar, AR for the workman.  
Shri Ashish Sharma, AR for the management.

Arguments heard.

Matter stands adjourned for order on **29.09.2020**  
through VC.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 49/2016  
Kishan Deo Rai vs Anil Jain

28.09.2020

Present : None for the workman.  
None for the management.

Matter is fixed for order.

Matter stands adjourned for clarifications / arguments  
on **29.10.2020**.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 713/2016  
Jangi vs M/s Kidsway

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for order.

Matter stands adjourned for order on **05.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 3190/2016  
Chamak Lal vs M/s Surmila Enterprises

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for order.

Matter stands adjourned for order on **05.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 5392/2016  
Chhote vs M/s Surmila Enterprises

28.09.2020

Present : None for the workman.  
None for the management.

The matter is fixed for order.

Matter stands adjourned for order on **05.10.2020.**

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.

28.09.2020

Present : None for the workman.  
None for the management.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No.

28.09.2020

Present : None for the workman.  
None for the management.

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 39/2019  
Vijay Naudiyal vs M/s Delhi Golf Club Ltd.

**Statement of Shri Deevansh Gandhi, AR for the management**

**On S.A.**

I am AR for the management. Matter has already been settled with the workman on 28.06.2020 and workman has received full and final payment of Rs. 72,489/- by way of cheque bearing no. 477015 dated 28<sup>th</sup> June 2020, drawn on Punjab National Bank. The cheque has duly been encashed by the workman on 4<sup>th</sup> July 2020. Copy of full and final settlement is Ex. C-1. After receiving the above said amount, the claimant left no claim whatsoever nature against the management.

RO&AC

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 40/2019  
Shyam Singh vs M/s Delhi Golf Club Ltd.

**Statement of Shri Deevansh Gandhi, AR for the management**

**On S.A.**

I am AR for the management. Matter has already been settled with the workman on 29.06.2020 and workman has received full and final payment of Rs. 14,958/- by way of cheque bearing no. 477022 dated 29<sup>th</sup> June 2020, drawn on Punjab National Bank. The cheque has duly been encashed by the workman on 6<sup>th</sup> July 2020. Copy of full and final settlement is Ex. C-1. After receiving the above said amount, the claimant left no claim whatsoever nature against the management.

RO&AC

VEENA RANI  
POLC/RADC  
28.09.2020

LIR No. 43/2019  
Dinesh Ram vs M/s Delhi Golf Club Ltd.

**Statement of Shri Deevansh Gandhi, AR for the management**

**On S.A.**

I am AR for the management. Matter has already been settled with the workman on 03.09.2020 and workman has received full and final payment of Rs. 13,584/- by way of cheque bearing no. 375186 dated 3<sup>rd</sup> September 2020, drawn on Punjab National Bank. The cheque has duly been encashed by the workman on 11<sup>th</sup> September 2020. Copy of full and final settlement is Ex. C-1. After receiving the above said amount, the claimant left no claim whatsoever nature against the management.

RO&AC

VEENA RANI  
POLC/RADC  
28.09.2020